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SHIVSHANKAR GURGAR

v.

DILIP

(Civil Appeal No. 52 of 2014)

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JANUARY 3, 2014

[**RANJANA PRAKASH DESAI AND  
J. CHELAMESWAR, JJ.**]

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*MADHYA PRADESH ACCOMMODATION CONTROL  
ACT, 1961:*

*ss.12(1)(a) and 13 – Suit for eviction and arrears of rent – Compromise decree – Tenant to deposit arrears of rent within stipulated period failing which landlord would be entitled to possession – Not complied with by tenant – Execution – Executing court granting time to tenant to deposit rent and on his doing so, dismissing execution application — Held: s. 13 indicates that payment or deposit of rent into court by judgment debtor (tenant) is contemplated only during the pendency of suit for eviction or an appeal (by the tenant) against a decree or order of eviction — It has no application to the execution – Further, power of court to enlarge time u/s. 148 CPC can be exercised only in a case where period is granted by court for doing any act prescribed by Code – It has no application where period is stipulated by agreement between parties — Order of executing court granting time to tenant to deposit rent being a nullity, failure of landlord to challenge it would not deny him the right to recover possession – Execution petition allowed — Code of Civil Procedure, 1908 — s. 148 – Practice and procedure.*

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**DECREE:**

*Compromise decree – Tenant to deposit arrears of rent.*

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*within stipulated time and on his failure to do so, landlord entitled to recover possession — Execution of decree — Executing court holding the decree as contrary to provisions of the Act and granting the tenant time to deposit arrears of rent and on his doing so, dismissing the execution application — Held: Such an order amounts to modification of decree and is without jurisdiction on the part of executing court, therefore, a nullity — Executing court cannot go beyond the decree — It has no jurisdiction to modify a decree — It must execute the decree as it is — Such a void order can create neither legal rights nor obligations — Madhya Pradesh Accommodation Control Act, 1961 — ss. 12(1) (a) and 13 .*

**In a suit u/s 12(1)(a) of the Madhya Pradesh Accommodation Control Act, 1961 for eviction and arrears of rent, a compromise decree was passed to the effect that the respondent-tenant would pay the arrears within 6 months failing which the appellant-landlord would be entitled to possession. In execution proceedings, the executing court allowed the tenant 15 days time to deposit the amount and on such deposit dismissed the execution application. The executing court further held that in view of s. 13(1)(a) of the Act the compromise decree insofar as it provided for eviction of the respondent in the event of his failure to make the deposit of arrears within the stipulated time was void. The High Court dismissed the revision petition filed by the landlord-appellant on three grounds: (i) that the appellant need not have entered into a compromise which led to the decree; (ii) When the execution petition was filed by the appellant and the executing court granted 15 days time to the respondent to pay the balance of the arrears of rent and since the appellant did not choose to challenge the said order, it implied that the appellant acquiesced in the said order, therefore, the appellant-landlord was not entitled for the recovery of the possession of his property; and (iii) in view of the fact that the respondent eventually**

A deposited the arrears of rent his possession was required to be protected in view of ss.12(3) and 13(5) of the Act.

Allowing the appeal, the Court

B HELD: 1.1. All the reasons given by the High Court are unsustainable in law. The High Court did not examine the correctness of the conclusion of the executing court that the compromise decree insofar as it pertained to the eviction of the respondent in the event of his failure to deposit the arrears of rent within time stipulated in the compromise decree is inconsistent with the provisions of the Act and, therefore, void. [para 12 and 14] [27-D; 28-A]

1.2. The reasons which compelled the appellant to enter the compromise are irrelevant for the issue at hand. D The respondent-judgment debtor cannot flout the compromise decree with impunity on the ground that his opponent entered the compromise in view of some serious dispute about the maintainability of his claim. The conduct of the appellant in entering the compromise only E debars the appellant to recover possession within the period of six months from the date of the compromise decree whether the respondent paid the arrears of rent or not till the last date. [para 14] [28-B-D]

F 1.3. Failure of the appellant to challenge the order of executing court dated 23.11.2005 (by which it granted time to tenant to deposit the rent) would not debar him from recovery of possession, for the reasons: (i) The only source which confers powers on the civil court to enlarge time is found u/s 148 of the Code of Civil G Procedure, 1908. It is obvious from the language of the Section, such a power can be exercised only in a case where a period is fixed or granted by the court for doing of any act prescribed by the Code. In a compromise decree such as the one on hand, the stipulation that the

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judgment debtor is required to make the payment of the money within a specified period is a stipulation by agreement between the parties and it is not a period fixed by the court. Therefore, s.148 CPC has no application to such a situation. [para 15] [28-F-G; 29-A-C]

*Hukumchand v. Bansilal and Others* 1967 SCR 695 = AIR 1968 SC 86 – relied on.

(ii) The order dated 23.11.2005 virtually amounts to the modification of the decree and is without jurisdiction on the part of the executing court, therefore, a nullity. It is a settled principle of law that the executing court cannot go beyond the decree. It has no jurisdiction to modify a decree. It must execute the decree as it is. It is well settled that such a void order can create neither legal rights nor obligations. Therefore, the appellant cannot be denied his right to recover possession of the property in dispute on the ground that he did not choose to challenge such a void order. [para 15-16] [29-C-D, F-G]

*Deepa Bhargava and Another v. Mahesh Bhargava and Others* 2008 (17) SCR 636 = (2009) 2 SCC 294 - relied on.

1.4. Section 12(1)(a) of the Act enables the landlord to evict the tenant if he could successfully establish that the tenant did in fact fall in arrears of rent and had neither tendered nor paid the amount within the period specified despite a demand. [para 19] [30-D-E]

1.5. Section 13 clearly indicates that the payment or the deposit of rent into the court by the judgment debtor (tenant) is contemplated only during the pendency of the suit for eviction or an appeal (by the tenant) against a decree or order of eviction. Section 13 has no application to the execution proceedings of a decree for eviction when the tenant had already been adjudged to be in default of payment of the rent to the landlord. Therefore,

A the executing court's interpretation of s. 13(1) is unsustainable. [para 24-25] [33-B-C, D, E-F]

*Smt. Nai Bahu v. Lala Ramnarayan and Others* 1978 (1) SCR 723 = (1978) 1 SCC 58 – held inapplicable.

B 1.6. In the result, neither the judgment under appeal, nor the executing court's order dismissing the landlord's execution petition can be sustained. The execution petition filed by the appellant is allowed. The executing court will take necessary steps for evicting the  
C respondent from the disputed premises and handing over the possession of the same to the appellant. [para 27] [34-B-C]

**Case Law Reference:**

D 1967 SCR 695                      relied on                      para 15  
2008 (17) SCR 636                relied on                      para 15  
1978 (1) SCR 723                held inapplicable        Para 26

E CIVIL APPELLATE JURISDICTION : Civil Appeal No. 52 of 2014.

From the Judgment & Order dated 28.10.2010 of the High Court of Madhya Pradesh, Bench at Indore in C.R. No. 173 of 2007.

F Raj Kishor Choudhary, T. Mahipal, Neeru Sharma for the Appellant.

The Judgment of the Court was delivered by

G CHELAMESWAR, J. 1. Leave granted.

2. The appellant filed civil suit under section 12(1)(a) of the Madhya Pradesh Accommodation Control Act, 1961 (hereinafter referred to as the "Act") for eviction of the  
H respondent and recovery of arrears of rent. On 16.4.2002 the

suit came to be decreed *ex parte*. The said decree came to be set-aside on an application filed by the respondent with a direction to file the written statement and also deposit the entire arrears within 30 days in the court.

3. On 25.7.2004 a compromise memo signed by both the parties came to be filed under which the respondent acknowledged his liability to pay arrears of rent to the appellant to the tune of Rs.11710/- and also costs quantified to Rs.4000/-. The respondent also agreed to pay the amount within a period of six months. It was also specifically agreed as follows:

“H. If the defendant violates any of the aforesaid conditions, the plaintiff shall be entitled to get the vacant possession of suit accommodation from the defendant wherein defendant shall have no objection.”

4. In view of the said compromise, the matter was referred to the lok adalat and the civil suit was decreed in terms of the compromise.

5. On 21.7.2005 the appellant filed an application for the execution of the compromise decree alleging that the respondent failed to fulfil his obligations arising out of the compromise decree and, therefore, the appellant is entitled to recover possession of the premises. The events that followed are narrated by the High Court in the judgment under appeal as follows—

“On 04/10/2005 after appearance respondent filed objections wherein it was alleged that signatures were obtained by the petitioner on the said compromise under undue influence and no receipt was issued by the petitioner for a sum of Rs.10,000/-, which was paid by the respondent. The said application was dismissed by the learned Executing Court vide order dated 24/10/2005 and it was directed that since the Executing Court cannot go behind the decree, therefore, warrant of possession be

A issued. Again on 09/11/2005 objections were filed in which adjustment of Rs.25,000/- was claimed. Vide order dated 22/11/2005 objections filed by the respondent was dismissed, however 15 days time was granted to deposit the amount. Since the amount was deposited by the

B respondent, therefore, vide order dated 23/12/2005 Executing Court dismissed the execution holding that since the relief of possession of suit accommodation was in alternate and the respondent has deposited the amount though belatedly, therefore, petitioner is not entitled for

C alternative relief and the execution petitioner was dismissed, against which an appeal was filed on 07/01/2006 and vide order dated 16/03/2006 learned Appellate Court held that the Executing Court has no jurisdiction to go behind the decree but no relief was granted to the

D petitioner against which Writ Petition was filed by the petitioner on 05/02/2006, which was numbered as **WP No.6163/06** and **vide order dated 08.02.2007 Writ Petition was allowed and the matter was remanded to the Executing Court with direction to decide the points framed by the Writ Court for determination.**"

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(emphasis supplied)

6. The operative part of the order reads as follows:

F "10. It is for this reason, I am constrained to remand the case to executing court for deciding the issue again arising out of the execution application filed by the petitioner. The executing court will decide the application keeping in view the law laid down in *Nai Bahu*<sup>1</sup> case and any other case which governs the field and will record

G categorical finding on following issues:

1. Whether compromise decree dated 25.7.2005 is nullity in so far as it relates to a relief of eviction of respondent from the suit house?

H 1. *Smt. Nai Bahu v. Lala Ramnarayan and others* (1978) 1 SCC 58

2. If not then whether default alleged is made out by the petitioner so as to entitle him to execute the decree for eviction?

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7. On remand, by the order dated 17.4.2007, the executing court recorded a finding that the respondent had paid the entire amount due under the compromise decree in the executing court although such a payment was made beyond the period of six months stipulated in the compromise decree. Further, the executing court examined the submission made by the respondent that in view of section 13(1)(a) of the Act the compromise decree insofar as it provided for eviction of the respondent in the event of his failure to make the deposit of arrears within the stipulated time is void. The operative portion of the order of the executing court reads as follows:

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"20. .... Hence, in respect of issue No.A it is decided that the compromise decree is void in respect of eviction relief and no such eviction can be ordered contrary to the provisions of M.P. Accommodation Control Act for default in payment of rent. Since executable part of compromise decree has been held to be void, in such circumstances the executing court cannot pass an order for eviction for default in payment of arrears of rent or remaining part of arrears of rent. Accordingly issue No.B is decided."

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8. Aggrieved by the said order, the appellant herein again approached the High Court by way of a Civil Revision Petition No.173 of 2007. The High Court by its judgment under appeal dated 28.10.2010 dismissed the revision. Hence this appeal.

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9. The reasons recorded by the High Court are as follows-

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"8. Undoubtedly entire rent was deposited by the respondent. It is also not in dispute that the amount was not deposited within a period of six months as per terms and condition of the compromise decree. However, later on the rent was deposited. Since the ground was available

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A to the petitioner under Section 12(1)(a) of M.P.  
Accommodation Control Act as the respondent did not  
tender the rent within a period of two months from the date  
of notice and also did not deposit the rent within one month  
B from the date of receipt of summons under Section 13(1)  
of the Act, therefore, there was no reason for the petitioner  
to enter into compromise and condone the delay in  
depositing the rent and give further time to the respondent  
of another six months to deposit the rent. It appears that  
C since there was serious dispute between the parties  
relating to the title of the petitioner, therefore, the  
concession was given by the petitioner. Vide order dated  
23.11.2005 learned Executing Court has further extended  
the time by another 15 days for depositing the arrears of  
rent keeping in view the good conduct of the respondent.

D 9. From perusal of the order dated 23.11.2005 it appears  
that the amount of Rs.10,000/- was deposited by the  
respondent on that day only. Thus, vide judgment and  
decree dated 25.07.2004 respondent was required to  
deposit the arrears within six months which expired on  
E 24.01.2005. In execution petition, time was further  
extended by 15 days vide order dated 23.11.2005. The  
order dated 23.11.2005 was not challenged by the  
petitioner, meaning thereby the petitioner agreed with the  
order whereby time was further extended.

F 10. Apart from this if the rent is deposited by the tenant  
as per Section 13(1) of the Act, then respondent is entitled  
for protection against eviction under Section 12(3) and  
13(5) of the Act and in case of default for three consecutive  
G months another suit for eviction can be filed against  
respondent. In the facts and circumstances of the case, this  
Court is of the view that no illegality has been committed  
by the learned Executing Court in dismissing the execution  
petition in full satisfaction. Hence, petition filed by the  
H petitioner has no merits and the same is dismissed."

10. It is argued by the learned counsel for the appellant that the **executing court erred** in coming to the conclusion that the compromise decree is inconsistent with the section 13 of the Act and the **High Court simply failed** to record its finding on the correctness of the order of the executing court but went astray.

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11. On the other hand, the learned counsel for the respondent submitted that the executing court's conclusion that the compromise decree insofar as it provided for the eviction of the respondent is void and calls for no interference in view of section 13 of the Act even though the High Court failed to examine the said question.

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12. The High Court did not examine the correctness of the conclusion of the executing court that the compromise decree insofar as it pertained to the eviction of the respondent in the event of his failure to deposit the arrears of rent within time stipulated in the compromise decree is inconsistent with the provisions of the Act and therefore void.

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13. From the judgment under appeal, the relevant portion of which is extracted earlier at para 9, it appears that the High Court dismissed the case of the appellant on three grounds (i) that the appellant need not have entered into a compromise which led to the decree. According to the High Court, such a compromise was entered into by the appellant as in the view of the High Court - there was a serious dispute about the title of the appellant (ii) When the execution petition was filed by the appellant, the executing court by its order dated 23.11.2005 granted 15 days time to the respondent to pay the balance of the arrears of rent. The appellant did not choose to challenge the said order. According to the High Court, such failure of the appellant implies that the appellant acquiesced in the said order, hence, the appellant/landlord was not entitled for the recovery of the possession of his property; (iii) in view of the fact that the respondent eventually deposited the arrears of rent his possession is required to be protected in view of section

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A 12(3) and 13(5) of the Act.

14. We are of the opinion that all the reasons given by the High Court are unsustainable in law.

B The reasons which compelled the appellant to enter the compromise are irrelevant for the issue at hand. The respondent/judgment debtor cannot flout the compromise decree with impunity on the ground that his opponent entered the compromise in view of some serious dispute about the maintainability of his claim. The conduct of the appellant in  
C entering the compromise only debars the appellant to recover possession within the period of six months from the date of the compromise decree whether the respondent paid the arrears of rent or not till the last date. If the respondent paid the said amount any time within the period of six months, the appellant  
D would be debarred from seeking the eviction of the respondent on the cause of action which led to the filing of the eviction suit.

15. Coming to the second reason i.e., the failure of the appellant to challenge the order of the executing court dated  
E 23.11.2005 (by which the executing court granted 15 days time to the respondent to deposit the balance of the arrears of rent) debar the appellant to recover possession of the property in dispute is equally untenable, because:

F (i) in our opinion, the order of the executing court dated 23.11.2005 is beyond his jurisdiction and a nullity. The only source which confers powers on the civil court to enlarge time is found under Section 148 of the Code of Civil Procedure which reads as follows:-

G **148. Enlargement of time** – Where any period is fixed or granted by the Court for the doing of any act prescribed or allowed by this Code, the Court may, in its discretion, from time to time, enlarge such period not exceeding thirty days in total, even though the period originally fixed or  
H granted may have expired.

It is obvious from the language of the Section, such a power can be exercised only in a case where a period is fixed or granted by the court for doing of any act prescribed by this Court. In a compromise decree such as the one on hand, the stipulation that the judgment debtor is required to make the payment of the money within a specified period is a stipulation by agreement between the parties and it is not a period fixed by the court. Therefore, Section 148 CPC has no application to such a situation. We are fortified by the decision of this court in *Hukumchand v. Bansilal and others* AIR 1968 SC 86

(ii) In our opinion, the order dated 23.11.2005 virtually amounts to the modification of the decree and is without jurisdiction on the part of the executing court, therefore, a nullity.

It is a settled principle of law that the executing court cannot go beyond the decree. It has no jurisdiction to modify a decree. It must execute the decree as it is. This Court in *Deepa Bhargava and Another v. Mahesh Bhargava and Others* [(2009) 2 SCC 294] held thus:-

“9. There is no doubt or dispute as regards interpretation or application of the said consent terms. It is also not in dispute that the respondent judgment-debtors did not act in terms thereof. An executing court, it is well known, cannot go behind the decree. It has no jurisdiction to modify a decree. It must execute the decree as it is....”

16. It is well settled that such a void order can create neither legal rights nor obligations. Therefore, the appellant cannot be denied his right to recover possession of the property in dispute on the ground that he did not choose to challenge such a void order.

17. The third reason of the High Court and the conclusion of the executing court that the compromise decree insofar as it provided for eviction of the tenant in the event of his failure to pay the arrears of rent within a period of six months from the

A decree is contrary to the provisions of the Act are interlinked. Therefore, we are required to examine the scope of sections 12 and 13 of the Act insofar as they are relevant for the present purpose.

18. Section 12(1) of the Act restricts the right of landlord to evict his tenant only on the grounds enumerated in the said section:

12. Restriction on eviction of tenants.— (1) Notwithstanding anything the contrary contained in any other law or contract, no suit be filed in any civil court against a tenant for his eviction from any accommodation except one of more of the following grounds only, namely—

19. The only ground urged by the appellant in his suit is that the tenant fell in arrears of rent. Such a ground is one of the grounds in section 12(1)(a) of the Act which enables the landlord to evict the tenant if he could successfully establish that the tenant did in fact fall in arrears of rent and had neither tendered nor paid the amount within the period specified under Section 12(1)(a) despite a demand. Section 12(1)(a) reads as follows:-

12(1)(a) that the tenant has neither paid nor tendered the whole of the arrears of the rent legally recoverable from him within two months of the date on which a notice of demand for the arrears of rent has been served on him by the landlord in the prescribed manner.”

20. Section 13(1)<sup>2</sup> of the Act stipulates that the tenant shall

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2. 13. When tenant can get benefit of protection against eviction.—(1) On a suit or any other proceeding being instituted by a landlord in any of the grounds referred to in section 12 or in any appeal or any of other proceeding by a tenant against any decree or other for his eviction, the tenant shall, within one month of the service of writ of summons or notice of any other proceeding within one month of institution of appeal or any other proceeding by the tenant as the case may be, or within such further time as the court may on an application made to it allow in this behalf, deposit in the court

either deposit in the court or pay to the landlord an amount calculated at the rate of rent at which it was prayed for by the landlord for various periods specified therein (the details of which are not necessary for the present). Such a deposit or payment is required to be made in two contingencies. They are:-

- (i) upon institution of the suit for eviction of the tenant irrespective of the ground on which eviction is sought; or
- (ii) in an appeal or in a proceeding by the tenant against the decree or order of eviction.

It is further stipulated that such a deposit or payment is required to be made within a period of one month of the service of the summons, if the deposit is being made during the pendency of the suit or within a period of one month from the date of institution of appeal or other proceeding as the case may be. Further, the said sub-section also recognizes the authority of the court to extend in its discretion the said period of one month on an application made to it. Sub-section (2)<sup>3</sup> provides for the procedure in case of any dispute regarding the rate of rent payable whereas sub-section (3) provides for the procedure to be followed in case of any dispute regarding the person to whom the rent is payable.

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or pay to the landlord, an amount calculated at the rate of rent at which it was prayed, for the period for which the tenant may have made default including the period subsequent thereto up to the end of the month previous to that in which the deposit or payment is made and shall thereafter continue to deposit or pay, month by the 15th of each succeeding month a sum equivalent to the rent at that rate till the decision of suit, appeal or proceeding as the case may be.

3. (2) If in any suit or proceeding referred to in sub-section (1) there is any dispute as to amount of rent payable by the tenant, the court shall, on a plea made either by landlord or tenant in that behalf which shall be taken at the earliest opportunity during such suit or proceeding, fix a reasonable provisional rent, in relation to the accommodation to be deposited or paid in accordance with the provisions of sub-section (1) and no court shall, save for reasons to be recorded in writing, entertain any plea on this account at subsequent stage.

A 21. The submission that found favour with the executing court is that in view of section 13.

B "... the decree of the aforesaid Lok Adalat that in default of payment of arrears of rent the judgment debtor shall be liable to be evicted, cannot be enforced because according to Section 13 of M.P. Accommodation Control Act, if the judgment debtor pays the rent to the landlord within one month from the date of issuance of summon or within the stipulated time given by the court on an application so made by the judgment debtor, then he will be entitled for protection from eviction under Section 12 M.P. Accommodation Control Act, thus clearly entire decreetal amount has been paid in the execution proceeding, therefore, the judgment debtor shall be entitled for protection from eviction."

D 22. Sub-section (5)<sup>4</sup> declares that if a tenant makes deposit or payment as required under sub-section (1) or (2), no decree or order for recovery of possession of the accommodation can be passed. Sub-section (5) only protects the defaulting tenant in possession in the event of his complying with the requirement of Section 13(1) or (2) only in those cases where the eviction is sought on the ground of arrears of rent falling under section 12(1)(a).

F 23. The case of the appellant is one falling under section 12(1)(a) and, therefore, the learned counsel for the respondent placed reliance on Section 13 (5) to sustain the conclusion of the executing court. Section 13(5) reads as follows:-

G "(5) If a tenant makes deposit or payment as required by sub-section (1) or sub-section (2), no decree or order shall

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H 4. (5) If a tenant makes deposit or payment as required by sub-section (1) or sub-section (2), on decree or order shall be made by the court for the recovery of possession of the accommodation on the payment of rent by the tenant, but the court may allow such cost as it may deem fit to the landlord.

be made by the court for the recovery of possession of the accommodation on the ground of default in the payment of rent by the tenant, but the court may allow such cost as it may deem fit to the landlord."

24. A reading of Section 13, in our view clearly indicates that the payment or the deposit of rent into the court by the judgment debtor (tenant) is contemplated only during the pendency of the suit for eviction or an appeal (by the tenant) against a decree or order of eviction. Section 13 has no application to the execution proceedings of a decree for eviction.

25. The language of Section 13(1) is very clear and explicit in this regard. We fail to understand as to how the Court could read into Section 13, a possibility of enabling the judgment debtor (tenant) to protect his possession by making the payment during the execution proceedings in spite of the fact that he had already been adjudged to be in default of payment of the rent to the landlord. Such an interpretation of Section 13 would be wholly destructive of Section 12(1)(a). Therefore, not only the language of Section 13(1), but also an irreconcilable inconsistency that would arise between Section 12(1)(a) and Section 13(1) if the interpretation placed by the executing court is accepted - in our view is sufficient to hold that the executing court's interpretation of Section 13(1) is unsustainable.

26. Coming to the decision of this Court in *Smt. Nai Bahu v. Lala Ramnarayan and Others* (1978) 1 SCC 58, all that this Court held is that a landlord whose right to seek the eviction of his tenant is restricted by a statute (to the grounds specified in the statute) cannot successfully evict the tenant only on the basis of a compromise decree passed in a suit for eviction of the tenant. Apart from the consent of the tenant, one of the statutorily stipulated grounds rendering the tenant liable for eviction must necessarily exist for the validity of such a decree. In other words, this court held that a tenant who suffered a consent decree can still raise a question that none of the



A statutory conditions existed which render him liable for eviction when the consent decree came to be passed.

27. In the case on hand the tenant was clearly in arrears of the rent which fact is acknowledged by the compromise memo signed by the tenant which was incorporated in the decree. Looked at any angle, we are not able to agree with the judgment under appeal, nor able to sustain the executing court's order dismissing the landlord's execution petition. The appeal is accordingly allowed. The execution petition filed by the appellant is also allowed. The executing court will now take necessary steps for evicting the respondent from the disputed premises and handing over the possession of the same to the appellant.

28. In the facts and circumstances of the case, there will be no order as to costs.

R.P.

Appeal allowed.